

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 207
IB-2028/ND/2019**

**IN THE MATTER OF:
M/s. Dhingra Trading Co.**

...PETITIONER

Vs.

M/s. Amazing India TV Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

Order delivered on 07.10.2020

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

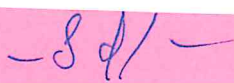
**For the Petitioner/Op.-Creditor/F.C. :Mr. Ashish Chauhan, Adv.
For the Resolution Professional :Mr. Rajiv Malik, IRP.**

ORDER

The Learned Counsel for the Operational-creditor as well as the Operational-creditor himself were present during the virtual hearing and it is submitted that an amount of Rs. 20,000/- has been paid and balance of 1,80,000/- will be paid within three weeks. Let an undertaking be filed by the Operational-creditor before IRP. Keeping the difficulties expressed by the Operational-creditor three weeks' time is granted for complying with the Tribunal's order. Matter is adjourned to 28.10.2020.

IA No. 3820 of 2020.

Let this IA No. 3820 of 2020 be posted to 28.10.2020



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**